

ITEM NO.21

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No(s). 25504/2024

GOVERNMENT OF NCT OF DELHI

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

Date : 10-06-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

(VACATION BENCH)

For Parties

Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Shadan Farasat, AOR
Mr. Abhishek Babbar, Adv.
Mr. Talha Abdul Rehman, Adv.

Mr. Shyam Divan, Sr. Adv.
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Aditya Sharma, AOR
Mr. Sudipto Sircar, Adv.
Mr. Nikunj Gupta, Adv.

Mr. Anup Rattan, AG
Ms. Vineeta Tiwari, Adv.
Ms. Rajnandani Kumari, Adv.

Mr. Vikramjeet Banerjee, ASG
Mr. S. Wasim A Qadri, Sr. Adv.
Mr. Brajesh Kumar, Adv.
Mr. N. Vishakhakurthy, AOR
Mr. T. Gopal, adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The pleadings including the status report and the affidavits are not placed on record because the defects in the petition are yet to be removed. Learned counsel for the petitioner-Government of NCT of Delhi submits that the defects, as pointed out by the Registry, have been already

been removed. However, if any defect remains, the same shall be removed during the course of the day.

2. List the matter on 12.06.2024.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
COURT MASTER (NSH)